

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 113
19/252/ND/2020

IN THE MATTER OF:

Income Tax Officer, Ward 12(3) New Delhi

...PETITIONER

Vs.

RoC in the matter of M/s. Gorja Builders Pvt. Ltd.

...RESPONDENT

Section

Under Section 252

Order delivered on 03.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Respondent/ Corporate-debtor :

For the ROC

**:Mr. M. Yadubhushana Rao
AROC.**

For the Income Tax Department

**:Ms. Laxmi Gurung Sr. Standing
Counsel, Mr. Dinesh Sharma,
Adv.**

ORDER

Heard the submissions made by the counsel or the Income Tax Department. Counsel for the Income Tax Department has requested for substituted service. The request of the counsel is acceded to. Service of notice including publication/affixation is allowed. AROC is present and consented to proceed further in the matter. Matter is adjourned to 05.03.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Meenu)